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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

WP No. 14377 of 2025

(M/S SHAMA ENGINE VALVES LIMITED Vs UNION OF INDIA AND OTHERS)

Dated: 13-05-2025

Shri Amit Chaddha Senior Advocate through VC with Shri Ravindranath

Chaturvedi - Advocate for petitioner.

Heard on I.A. No. 8443/2025, which is an application seeking clarification

of the order dated 28.04.2025.

Learned counsel for the petitioner submits that vide order dated 28.04.2025,

the writ petition was disposed of by setting aside the action of the respondents and

directing them to take a final decision on the objections before proceeding afresh

under Section 3D. However, due to a clerical error, the time period for deciding

the objections has not been specified in the said order.

In view of the above, I.A. No. 8443/2025 is allowed. It is hereby clarified

that the respondents shall take a final decision on the objections within a period of

six weeks, before proceeding afresh under Section 3D of the Act.

The remaining part of the order dated 28.04.2025 shall remain unaltered.

This order shall be read conjointly with the order dated 28.04.2025.

Writ Petition be treated as disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

Praveen